

**COURT-1**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**Appeal No. 214 of 2017 &  
IA No. 356 of 2017**

**Dated: 11<sup>th</sup> October, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I. J. Kapoor, Technical Member**

**In the matter of:**

**Haryana Vidyut Prasaran Nigam Ltd.**

**.... Appellant(s)**

**Vs.**

**Haryana Electricity Regulatory Commission**

**.... Respondent(s)**

Counsel for the Appellant(s) : Ms. Swapna Seshadri  
Ms. Neha Garg  
Ms. Rhea Luthra

Counsel for the Respondent(s) : Mr. Nishant Ahlawat for R.1

**ORDER**

Learned counsel for the respondent states that the respondent does not wish to file any reply and it will file written submissions at the time of hearing of the appeal.

Therefore, pleadings are complete. List the matter for hearing on **18.12.2017.**

**(I.J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

*ts/tpd*